

- (c) the details of organisations engaged in this field;
- (d) whether talents and cultures facing extinction are being preserved;
- (e) if so, the manner in which this is being done; and
- (f) the amount spent on the protection/upgradation/propagation of cultural diversity during 1997-98 and 1998-99, State-wise and organisation-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (f) the information sought for is being compiled and will be laid on the Table of the House.

#### **Complaints against Sewerage System**

3180. SHRI P. SANKARAN: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

- (a) whether the Government have received complaints from the residents of Lodhi Road Complex against bad sewerage/drainage system in the colony;
- (b) if so, the details thereof;
- (c) the measure taken to improve the civic amenities therein;
- (d) whether the Government also consider to construct boundary wall in the complex;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir.

(b) Five complaints of blockage of sewer in different pockets of the quarter were received during the last two months and the same were attended to immediately.

(c) MCD have installed four new pumps for pumping of sewerage, which has improved the position of sewage system.

(d) Yes, Sir.

(e) Boundary wall is proposed to be constructed in phases. Works under Phase-I have already been sanctioned.

(f) No applicable in view of answer to part (e) above.

[*Translation*]

#### **Monitoring of Centrally Sponsored Schemes**

\*3181. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Department of monitoring has been set up by the Government to ensure the proper implementation of Centrally Sponsored Schemes; and

(b) if so, the details of the persons arrested and the action taken against them for not implementing the schemes properly during the last three years and current year, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

(b) Does not arise.

[*English*]

#### **Freedom Fighter Pension**

3182. SHRI MADHUKAR SIRPOTDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria for defining a 'freedom fighter' for making the person eligible for getting various benefits and privileges under the "Freedom Fighter Pension";

(b) if so, the details thereof; and

(c) the total number of pending cases, till date, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) For the purpose of grant of pension under the "Swatantrata Sainik Samman Pension Scheme, 1980", a freedom fighter is:—

(A) A person who had suffered a minimum imprisonment of six months in the mainland

jails before Independence. Ex-INA personnel are also eligible for pension if the imprisonment/detention suffered by them was outside India for six months or more. In case of women and SC/ST freedom fighters, the minimum period of actual imprisonment for eligibility of pension is three months.

- (B) A person who remained underground for six months or more provided he was:—
- (i) a proclaimed offender;
  - (ii) one on whom an award for arrest/head was announced; or
  - (iii) one whose detention order was issued but not served.
- (C) A person who was interned in his home or externed from his district under the orders of the competent authority for six months or more.
- (D) A person whose property was confiscated or attached and sold due to participation in the National Freedom Struggle.
- (E) A person who was permanently incapacitated during firing or lathi charge.
- (F) A person who lost his Government job (including job in a local body) for participation in the National Freedom Struggle.
- (G) A person who was awarded the punishment of 10 strokes of caning/flogging/whipping.

(C) Only 52 fresh cases are pending at present. State-wise details are as under:—

Andhra Pradesh	38
Uttar Pradesh	09
Bihar	05

There are also 2,819 review applications pending in respect of cases which have been rejected once or more times in the past.

#### **School in Chemical Zone**

3183. SHRI D.S. AHIRE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Recognised school puts classrooms, 1200 children in Thane Chemical Zone" appearing in the 'Indian Express' dated February 16,1999;

(b) if so, whether the Government have asked for the reasons from Maharashtra Government for according permission to the said school in the Chemical Zone which is threatening the lives of children;

(c) if so, the response of the State Government thereto; and

(d) the steps being taken by the Union Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) to (d) Government fully appreciate the concern expressed in the said news-paper. However, Central Government do not exercise control over the specific school cited in the news item. All these issues primarily fall within the jurisdiction of the State Government and the Department of Education, Government of Maharashtra has been apprised of the concern expressed in the news item and also by the Honourable Member through this Question.

[Translation]

#### **VIP Security**

3184. SHRI JANARDAN PRASAD MISRA:  
SHRI TATHAGAT SATPATHY:  
SHRI M.R. CHAUDHARI:  
SHRI MOHAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to withdraw security cover from VIPs and VVIPs;

(b) if so, the norms prescribed for withdrawal of any security cover from VIPs and VVIPs;

(c) the details of review made thereon during the last three years particularly on financial implication;